

HIGH COURT OF UTTARAKHAND, AT NAINITAL

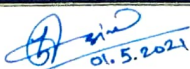
NOTIFICATION

No.163 /UHC/Admin. B/2021

Dated: 1st May, 2021

Having considered the imminent danger to human life by spread of COVID-19 virus and alarming rise in number of persons affected thereby, in view of the health guidelines issued by the Government of India and the State Government, for safety of the litigants, advocates, officers and staff of the Subordinate Courts, Hon'ble the Chief Justice is pleased to issue following directions-

1. All Subordinate Courts of the State shall continue to remain closed from 03.05.2021 till 15.05.2021, and 16.05.2021 being Sunday, will resume work on and from 17.05.2021 (Monday).
2. In addition to the work as mentioned hereunder, during the aforesaid period, when Courts are closed, work relating to remand and bail will only be done, as is done on holidays.
3. Where due to extreme urgency arising from any extraordinary circumstances and hearing of the matter can not wait till 17.05.2021, the Advocates concerned may request for hearing during the said period.
4. Advocates may send their requests to the designated e-mail address of the District Court concerned alongwith details of the facts of the case justifying the extraordinary circumstances that matter be taken up, despite the Courts being closed.
5. District Judge will decide as to if any matter require urgent hearing during the aforesaid period, and where he is of the opinion that the matter should be taken up during the aforesaid closure of the Courts, the matter shall be forwarded to the Jurisdictional Court.
6. Matters shall be heard exclusively through Video Conferencing in the manner provided in Notification No. 156 dated 13.04.2021 read with Corrigendum dated 15.04.2021 of the Hon'ble High Court.
7. Places where facilities for video conferencing are not available or if they are available, video conferencing is not possible due to want of


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the necessary connections/signals, as an exception, hearing may be done by any other mode of electronic communication, not requiring physical presence like conference calls etc.

8. In supersession of all the previous orders, all the Subordinate Courts will take up work relating to remand, bail and temporary injunctions from 17.05.2021 (Monday), exclusively through Video Conferencing or in the manner provided as an exception, above.
9. The directions regarding the urgent work, which may be taken up by the Subordinate Courts, in addition to the work relating to remand, bail and temporary injunctions from 17.05.2021, if necessary, will follow in the due course.
10. In these orders, in relation to the Family Courts, the word 'District Judge' shall be read as 'Principal Judge/Judge, in-charge', Family Courts.
11. All previous orders are amended to the aforesaid extent.

By Orders of Hon'ble the Chief Justice

Sd/-

I/c Registrar General

No. 2116 /UHC/Admin. B/2021

Dated: 1st May, 2021

Copy for information and necessary action to:

1. Principal Secretary Law-cum-L.R., Government of Uttarakhand, Dehradun.
2. All District Judges/Principal Judge/Judge, Family Courts for information and necessary action.
3. Uttarakhand Judicial and Legal Academy, Bhowali, Nainital.
4. Member-Secretary, UKSLSA, Nainital.
5. President, Bar Council of Uttarakhand
6. P.P.S. to Hon'ble the Chief Justice for placing copy of this Notification before His Lordship.
7. P.S./P.A. to the Hon'ble Judges, for placing copy of the Notification before their Lordships.
8. All the Registrars/JRs/DRs/ARs of the High Court.
9. Officer I/c, NIC, High Court of Uttarakhand, Nainital with request to publish the Notification in official website of the High Court.
10. Guard file/Notice Board.


(Deputy Registrar)

Admin-B